

IN THE INCOME TAX APPELLATE TRIBUNAL
“E” Bench, Mumbai
Before Shri Shamim Yahya, Accountant Member
and Shri Ravish Sood, Judicial Member

ITA No.4051/Mum/2018
(Assessment Year: 2015-16)

Deputy Commissioner of Income
Tax-5(3)(2), Room No. 573, 5th
Floor, Aayakar Bhavan,
Mumbai- 400 020

M/s Taktawala Glass Industries
Pvt.Ltd., 86, 8th Floor,
Vs. Jolly Maker II, Nariman Pont,
Mumbai – 400 021

PAN – AAAC7606C

Appellant

Respondent

Appellant by: Shri Rajeev R. Gubgotra, D.R
Respondent by: Shri R.N.Vasani &
Shri V.H. Vasani, A.Rs

Date of Hearing: 22.08.2019

Date of Pronouncement: 22.08.2019

ORDER

PER RAVISH SOOD, JM

The captioned appeal filed by the Revenue is directed against the order passed by the CIT(A)-10, Mumbai, dated 23.03.2018, which in turn arises from the assessment order passed by the A.O under Sec.143(3) of the Income Tax Act, 1961 (for short 'Act'), dated 16.11.2016.

2. We find that the 'tax effect' involved in the present appeal filed by the revenue is less than Rs.50 lacs. On the basis of the aforesaid fact, the appeal filed by the revenue as per the monetary limits revised by the CBDT vide its Circular No. 17/2019, dated 08.08.2019 for filing of appeals before the Tribunal, is found to be not maintainable.

3. The Id. Departmental Representative (for short 'D.R') on being confronted did not controvert the fact that the 'tax effect' involved in the captioned appeal of the revenue is much below the revised monetary limit

for filing of appeals by the department before the Tribunal as provided in its Circular No. 17/2019, dated 08.08.2019.

4. As the 'tax effect' in dispute in the captioned appeal is admittedly below the monetary limit of Rs.50 lacs specified in the CBDT Circular No. 17/2019, dated 08.08.2019, therefore, the same not being maintainable is dismissed.

5. In the result, the appeal of the revenue is dismissed.

Order pronounced in the open court on 22.08.2019

Sd/-
(Shamim Yahya)
ACCOUNTANT MEMBER
मुंबई Mumbai; दिनांक 22.08.2019
PS. Rohit

Sd/-
(Ravish Sood)
JUDICIAL MEMBER

आदेश की प्रतिलिपि अग्रेषित/Copy of the Order forwarded to :

1. अपीलार्थी / The Appellant
2. प्रत्यर्थी / The Respondent.
3. आयकर आयुक्त(अपील) / The CIT(A)-
4. आयकर आयुक्त / CIT
5. विभागीय प्रतिनिधि, आयकर अपीलीय अधिकरण, मुंबई /
DR, ITAT, Mumbai
6. गार्ड फाईल / Guard file.

सत्यापित प्रति //True Copy//

आदेशानुसार/ BY ORDER,
उप/सहायक पंजीकार (Dy./Asstt. Registrar)
आयकर अपीलीय अधिकरण, मुंबई / ITAT,
Mumbai